




NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/58/2017
NAME OF THE TRANSFEROR : H.S. RAMESH KUMAR SURANA & ANOTHER
NAME OF THE TRANSFERRE : ANUSH SHARES & SECURITIES PVT LTD
UNDER SECTION : 241/242

S.No.	Name (in Capital)	Represented by	Signature
1.	RAMESH KUMAR SURANA (PETITIONER)	Arvinth Pandian (For K. Rakesh Bhat)	
2	Aashish Jain Wnei For Sree & Sree	Fee Respondent 2406, 11 & 15	
3	Kalyan Jhebak	Fee Respondent 1	

ORDER

Shri P H Arvinth Pandian, Senior Counsel for petitioner present. Shri Kalyan Jhebak, counsel for R1 and Shri Ashish Jain, counsel for R2 to R6, R11 & R15 present. Heard the submissions of the PCS. It appears that the provisions under Sec.244 of the Companies Act, 2013, have been complied with. The petition is admitted for hearing. Counsel for petitioner stated that there is urgent need for passing order in relation to item (c) of the interim relief. Counsel for respondent vehemently opposed for granting interim relief in respect of item (c) and prayed time for filing counter. While granting time for filing counter, respondents are directed to furnish the reasons for the purpose of extending credit to R2 to R17 by R1 for any further transactions. Time extended at request for filing counter. Put up on 04.12.2017 at 10.30 A.M.

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K Anantha Padmanabha Swamy
Member (Judicial)